



murder the father of the informant causing the head injury and when, the informant went to save his father, he assaulted the informant as well. It is then submitted that the allegations against the petitioner are all false and the injury sustained by the victim is simple in nature caused by hard and blunt substance. It is next submitted that the petitioner no. 2 - Arjun Mahato is ready to co-operate with the investigation of the case and also ready and willing to pay Rs. 10,000/- as ad interim victim compensation to the informant without prejudice to his defence and also undertakes not to annoy or disturb the informant in any manner during pendency of the case hence, the petitioner no. 2 - Arjun Mahato be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner no. 2 - Arjun Mahato. Hence, in the event of arrest by the police or surrender within a period of four weeks from the date of this order, the petitioner no. 2 - Arjun Mahato shall be released on bail on depositing Rs. 10,000/- by way of demand draft drawn in favour of informant as ad interim victim compensation and furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned J.M., 1<sup>st</sup> class, Dhanbad in connection with Tundi P.S. case no. 54 of 2020 subject to the condition that the petitioners will not annoy or disturb the informant in any manner during pendency of the case and will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioner, learned court below is directed to issue notice to the informant and release the demand draft in his favour on proper identification forthwith

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-